

1	2	3
9.	Kerala	1,158
10.	Madhya Pradesh	24,944
11.	Maharashtra	12,935
12.	Manipur	1,212
13.	Meghalaya	2,927
14.	Nagaland	649
15.	Orissa	23,616
16.	Punjab	1,767
17.	Rajasthan	19,803
18.	Sikkim	296
19.	Tamil Nadu	6,649
20.	Tripura	2,800
21.	Uttar Pradesh	28,505
22.	West Bengal	25,243
23.	A & N Islands	173
24.	Arunachal Pradesh	1,740
25.	Chandigarh	NIL
26.	Delhi	99
27.	Dadra & Nagar Haveli	NIL
28.	Goa, Daman & Diu	66
29.	Lakshadweep	NIL
30.	Mizoram	214
31.	Pondicherry	118
Total.		2,30,784

Increase in Allotment of Rice in Bihar

7618. SHRI N. E. HORO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Bihar Government has approached the Central Government recently for increasing allotment of rice in view of the "grim situation" on the State's food front;

(b) whether there was any reduction in the quota supplied to that State dur-

ing 1980 and if so, to what extent; and

(c) whether Central Government are also aware that rice production in that State last year had recorded a shortfall of 25 lakh tonnes due to drought?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) The Government of Bihar requested the Central Government in December, 1981 for increase in the monthly allocation of rice in view of the situation arising out of the failure of Hathia rains. The request was considered and the monthly allocation of rice was raised from 40,000 tonnes in December, 1981 to 50,000 tonnes in January, 1982, which is still being maintained.

(b) There was no reduction in the quota of rice to Bihar during the year 1980. On the other hand, the monthly quota was increased from 30,000 tonnes in January 1980 to 50,000 tonnes in Feb., 1980, 65,000 tonnes in June 1980, and further to 85,000 tonnes per month during August, 1980 to December, 1980.

(c) The State Government has not yet furnished final forecast of rice for 1981-82. However, the winter paddy crop was reported to have been damaged due to absence of Hathia rains. It is too early to estimate the extent of fall in production.

Allocation in Sixth Plan for Anti-sea Erosion work in Kerala

7619. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of IRRIGATION be pleased to state:

(a) what is the total amount proposed to be spent for Anti-Sea Erosion works in Kerala during the Sixth Five Year Plan;

(b) what is the respective share of both the Government of Kerala and the Government of India;

(c) what is the amount already spent by the State Government of Kerala in this respect;

(d) what is the amount of assistance already given by the Government of India;

(e) what assistance is requested by the State Government from the Central Government; and

(f) what are the works already done and proposed to be done; give details?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) and (b). The State Government has intimated that a programme for Rs. 45 crores for anti-sea-erosion works during 6th five year plan has been proposed. The Central assistance likely to be available for these works during the plan period is of the order of Rs. 22 crores subject to the approval by Planning Commission.

(c) The State Government has reported an expenditure of Rs. 6.53 crores during 1980-81 and Rs. 5.80 crores during 1981-82 upto end of January, 1982.

(d) The Central Government has provided a loan assistance of Rs. 3.50 crores during 1980-81 and an equal amount has been released during 1981-82.

(e) The State Government has requested for an additional assistance of Rs. 2.85 crores during 1981-82.

(f) Against the 320 Km. of vulnerable coastline, 253 Km. has been protected so far upto March, 1981. The State Government programmed to construct 18 Km. of new sea wall and reformation of 10 Km. of existing sea wall during 1981-82.

Fishing Agreements with foreign Countries for fishing in Arabian Sea and Indian Ocean

7620. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of AGRICULTURE be pleased to state:

(a) what are the details of the fishing agreement if any with other countries made by India in respect of fishing in the Arabian Sea and the Indian Ocean; and

(b) whether these agreements are strictly followed?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) No fishing agreement has been made by India with any country in respect of fishing in the Arabian Sea and the Indian Ocean.

(b) Does not arise.

Allotment of Flats by DDA under HUDCO Scheme

7621. SHRI JITENDRA PRASAD: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that the DDA had announced on Dewali the allotment of some flats under HUDCO scheme saying that the same would be made in due course;

(b) if so, whether DDA has allotted flats to the eligible registrants by now; and

(c) if not, the reasons therefor and whether 'due course' would be defined in unambiguous terms so that DDA may not take recourse to the unambiguous terms every now and then and by what time the allotment will be made?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) The draw was held on 31-3-82 and the process of allotment has, thus, started.

(c) Does not arise.

Establishment of Farm Science Centres

7622. SHRI MOHAN LAL PATEL: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of details of Farm Science Centres functioning in the country;

(b) whether there is any proposal to establish more Farm Science Centres in the country for the benefit from the latest development technology for increasing agricultural productivity in the country,